IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-265/ND/2017

IN THE MATTER OF:

Arush Forex (P) Limited

.. PETITIONER

Vs.

Registrar of Companies

. RESPONDENT

SECTION:

Under Section 252 (3)

Order delivered on 06.11.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant

-

For the Respondents

: +

For the RD (North)

: Mr. Manish Raj, Co. Prosecutor

ORDER

The authorized representative on behalf of the Company is present. Ld. representative for the ROC is also present and states that necessary reply has been filed and the same is on record.

The petitioner is directed to file rejoinder, if any, within a period of two weeks from today (06.11.2017).

List on 27.11.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 06.11.2017